

CR 20/19

Zaharul Hassan vs. Ahmed Patel & Ors.

19.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: None for the revisionist.

None for respondent no. 1 Ahmed Patel.

None for respondent no. 2.

Sh. Mukesh Sharma, learned Counsel for respondent no. 3
Sh. Lal Chand Kohli, respondent no. 5 Sh. Harbans Lal and
respondent no. 6 Sh. Sudhir Kumar.

None for respondent no. 4 Vasim Khan.

None for respondent no. 7 Fahim Khan.

Sh. Manish Rawat learned Additional PP for respondent no.
8 / State.

As informed by the Reader of the Court, e-mail was sent at the office address of Mohd. Danish learned Counsel for the revisionist to seek his consent for hearing through V C. However, no response has been received.

For Sh.Ahmed Patel respondent no. 1 Sh. Nadeem Mew Advocate had filed his Vakalatnama. However, as informed by the

Reader, his e-mail and telephone number is not available on the record, therefore, he could not be contacted.


For respondent no. 2, Sh. Rajiv Mohan Advocate has appeared earlier. However his e-mail and telephone number is not available on record as reported by the Reader of the Court, therefore he could not be contacted.

For respondent no. 4 Wasim Khan and respondent no.7 Fahim Khan, Sh. Shiv P. Tripathi Advocate was appearing. However, it is informed by the Reader that his e-mail and telephone number is not available on record, therefore, he could not be contacted.

In view of the above, hearing through Video Conferencing could not take place.

Matter therefore stands adjourned for the purpose already fixed for **18.07.2020**, in terms of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.


19.6.2020
(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI-09,
(MPs/MLAs Cases), RADC,
New Delhi/19.06.2020

*(AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09)
House No. 19, Court Complex
New Delhi*

AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
Rouse Avenue Court Complex
New Delhi

CR 18/19

Shakir Ali v. Ahmed Patel & Ors.

19.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: None for the revisionist.

None for respondent no. 1 Ahmed Patel.

Sh. Manish Rawat learned Additional PP for respondent no. 2 / State.

As informed by the Reader of the Court, e-mail was sent at the office address of Mohd. Danish learned Counsel for the revisionist. However, no response has been received.

For respondent no. 1 Ahmed Patel, Sh. Nadeem Mew, Advocate had filed his Vakalatnama. However, as informed by the Reader his e-mail and telephone number is not available on the record, therefore, he could not be contacted.

In view of the above, hearing through Video Conferencing could not take place in the absence of the learned Counsel for the parties.

Matter therefore stands adjourned for **18.07.2020**, in terms



of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.


19.6.2020

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/19.06.2020
AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
Rouse Avenue Court Complex
New Delhi

AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09
Rouse Avenue Court Complex
New Delhi

CR 19/19

Zaharul Hassan vs. Ahmed Patel & Ors.

19.06.2020

Matter is taken up today in view of Office Order No.16/DHC/2020 Dt. 13.06.2020 and the Office Order No.E-3943/DJ/RADC/2020 Dt. 13.06.2020 of Ld. District and Sessions Judge cum Special Judge (PC Act), CBI, Rouse Avenue District Court, New Delhi, for hearing through Video Conferencing as the regular court hearing is suspended till 30.06.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of :

Present: None for the revisionist.

None for respondent no. 1 Ahmed Patel.

None for Respondent no. 2.

Sh. Mukesh Sharma, learned Counsel for respondent no. 3
Sh. Harbans Lal, respondent no. 4 Sh. Sudhir Kumar,
respondent no. 5 Sh. Avtar Singh and respondent no. 6 Sh.
Vivek Kumar.

Sh. Manish Rawat, learned Additional PP for respondent
no. 7 / State.

As informed by the Reader of the Court, e-mail was sent at the office address of Sh. Mohd. Danish learned Counsel for the revisionist to seek his consent for hearing through VC. However, no response has been received.

For Ahmed Patel respondent no. 1 Sh. Nadeem Mew, Advocate had filed his Vakalatnama. However, as informed by the Reader, his e-mail and telephone number is not available on the record,


therefore, he could not be contacted.

For respondent no. 2, Sh. Rehan Khan Advocate had appeared earlier. As His e-mail and telephone number is not available on the file, as reported by the Reader of the Court, he could not be contacted.

In view of the non availability of the learned Counsel for the revisionist and learned Counsel for respondent no. 1 and 2, hearing through Video Conferencing could not take place.

Matter therefore stands adjourned for the purpose already fixed for **18.07.2020**, in terms of the Office Order No. No.E-3943/DJ/RADC/2020 Dt. 13.06.2020.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.


19.6.2020
AJAY KUMAR KUCHAR
Special Judge (PC Act) CBI-09
Rouse Avenue Court Complex
New Delhi
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/19.06.2020